

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3953**

**TO BE ANSWERED ON WEDNESDAY, THE 17<sup>TH</sup> JULY, 2019.**

**Corruption in Judiciary**

**3953. SHRI GAUTAM GAMBHIR:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has received any complaints / representations with regard to alleged corruption in judiciary;**
- (b) if so, the details thereof during each of the last three years and the current year, State-wise;**
- (c) whether any inquiry has been conducted into such cases;**
- (d) if so, the details and the outcome thereof along with the action taken against the guilty persons and if not, the reasons therefor, case-wise; and**
- (e) the steps taken/proposed to be taken by the Government to wipe out corruption in judiciary?**

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) and (b): The issue of dealing with corruption in the judiciary is to be addressed by the judiciary itself, as it is an independent organ under the Indian Constitution. Accountability in higher judiciary is maintained through "*In-house Procedure*" adopted by the Supreme Court in its Full Court meeting held on 7<sup>th</sup> May, 1997. As per the "*In-house Procedure*," the Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. Further, as per Article 235 of the Constitution of India, the control over District Courts and Courts subordinate thereto vests in the High Court.

Complaints and representations regarding allegation of corruption received are dealt with by the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be, for appropriate action. Similarly, complaints / representations against

member of Subordinate Judiciary received are forwarded to the Registrar General of the concerned High Court, for appropriate action.

(c), (d) and (e): Do not arise in view of (a) and (b) above.

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